

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3249**

**TO BE ANSWERED ON THE 29<sup>TH</sup> MARCH, 2023/ CHAITRA 8, 1945 (SAKA)**

**FIGHT AGAINST CYBER CRIMES**

**3249 DR. ASHOK BAJPAI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the police stations, dedicated to investigating cyber crimes in Union Territories and other States are technically competent for the needful;**

**(b) details of the policy of Government to investigate the cyber crimes which are committed by the criminals working from other States;**

**(c) whether any proposal is pending consideration of Government to make the Information Technology Act stronger to fight against the surging trend of cyber crime and to enhance punishment for the cyber criminals to deter them from committing such crimes; and**

**(d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA )**

**(a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. States/UTs are primarily responsible for deployment of adequate infrastructure facilities, state-of-art technology gadgets, manpower and training of police personnel to combat the cyber crime menace. The Central Government supplements the initiatives of the State Governments through advisories and schemes for the capacity building of their Law Enforcement Agencies (LEAs).**

**To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has established the 'Indian Cyber Crime Coordination Centre' (I4C) to provide a framework and eco-system for LEAs to deal with cyber crimes in a comprehensive and coordinated manner.**

**Seven Joint Cyber Coordination Teams have been constituted under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the LEAs of the States/UTs.**

**The Law Enforcement Agencies utilize the provisions of the Indian Penal Code (IPC) and Information Technology (IT) Act, 2000 to deal with cyber crimes.**

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